सुबोध इंसवा) : (क) वर्तमान वितरण प्रणाली bers from Gujarat also to put some ques-के अन्तर्गत कोटे नहीं दिए जाते हैं। मुख्य उत्पादकों के स्टाकयाहों में इस्पात सामग्री इस बार' में बनाई गई नीति के अनसार दी जाती permit. it. 1 ¹8

(ख) और (ग). हिन्दुस्तान स्टील लिमिटंड के इन्दौर स्थित स्टाकचाई से वास्तव में जितनी इस्पात सामगी दी गई उसके बारे में जानकारी प्राप्त की जा रही हैं और सभा पटल पर रख दी जार्यगी ।

इंदौर और उज्जैन में कपडा मिलों ख्वारा कर्ग-चारी भीषच्य निधि जमान कराना

400. श्री फलचन्द वर्मा : क्या श्रम मंत्री यह bad) : Sir, I rise on a point of order. बताने की कपा करना कि :

(क) इंदौर ऑर उर्ज्जन में एसी कितनी Sir. . . कपडा मिलें हैं जिन्होंने कर्मचारी भीवष्य निधि की राशि अभी तक जमा नहीं कराई keep sitting unless I call you some time. ह" उनके नाम क्या हे" तथा उन्होंने कितनी-कितनी राशि जमा नहीं कराई हैं : और

(छ) उनके पिरत्वध क्या कार्यवाही की गई 24 7

बर्मा) : (क) और (ख). भीवच्य निधि प्राधि-कारियों ने सचित किया हैं कि सचना तत्काल उपलब्ध नहीं हैं और एकत्र की जा रही हैं।

12.00 hrs.

CALLING URGENT PUBLIC IMPORTANCE OF

REPORTED INCREASING POLICE FIRINGS IN GUJARAS

SHRI P. M. MEHTA (Bhavnagar) : Sir. before I call the attention of the Minister to the situation in Gujarat, I humbly submit that while you have been of Home Affairs is not present? Does the pleased to admit this important matter as Government consider Gujarat is less ima Calling Attention motion, no other Mem- portant than the electioneering in UP? Why ber from Gujarat has secured the ballot. 15 the Minister of Home Affairs not pre-So, I seek your indulgence and

इस्पात और लान संजालय में उप-संजी (श्री request you to kindly allow other Memtions if they so desire.

> MR. SPEAKER : The rules do not

SHRI P. M. MEHTA : Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :

"Reported increasing police firings in different parts of Gujarat resulting in the death of students and other people."

SHRI P. G. MAVALANKAR (Ahmeda-

K. LAKKAPPA (Tumkur) : SHRI

MR. SPEAKER : Mr. Lakkappa, kmdly

SHRI P. G. MAVALANKAR : Sir, my point of order is this. When an important question like the agitation and disturbances in Ahmedabad and other parts of Gujarat is raised, and when my friend Shri P. M. अस संजालय में उप-संजी (श्री बालगांविंच Mehta has specifically requested the Minister of Home Affairs to answer, why is the Minister of State tising to answer this on his behalf? Where is the Home Minister? Is it because that the UP elections are more वह यथा-समय सभा की मंज पर रख दी जाएगी। Important than the situation in Gujarat? (Interruptions)

> MR. SPEAKER : On the one hand you ATTENTION TO MATTER are complaining that your Members are absent. Why are they not present? Something which you are asking for yourself and telling about yourself, you are denying it to others.

> > SHRI P. G. MAVALANKAR : My would point of order is this. Why the Minister would sent here?

MR. SPEAKER : Order, order, Kindly to 20 persons. It has come to Government's sit down. If you can take back your Ad- knowledge that the situation in Ahmedabad iournment Motion in the ground that many yesterday was very unsatisfactory and the Members have gone out in connection with police had to resort to firing at a number the elections, why are you blaming the of places resulting, according to available others now? On the very first day you information, in a tragic death of one persaid. "We are taking it back; we are all son and injuries to about 25. The Governgoing for the elections" But now you are ment would like to express its deep grief denying it to them. Please sit down Be over these incidents and extend its full reasonable.

SHRI P. M MEHTA : As no other these agitations name from the Gujarat MPs has secured a place through the ballot, I requested the Chair to allow other Members also from Gujarat to put questions. That was my submission

MR. SPEAKER : Do not enter into arguments.

THE MINISTER OF STATE IN THE the students and others in Gujarat MINISTRY OF HOME AFFAIRS AND cooperate whole heartedly to the immu-IN THE DEPARTMENT OF PERSON- diate restoration of normalcy so that the NEL (SHRI RAM NIWAS MIRDHA): problems facing the State could be reso-Sir. short supply of certain essential com- lutely tackled modities and steep rise in prices sparked off agitations by different groups of people in various parts of Gujarat from carefully to the statement made by the beginning of the current year. In the hon Minister I am not satisfied with it; course of these agitations, extensive attacks I hope the House also is not satisfied with on Government grain godowns, grain shops, it . . . (Interruptions) oil depots, Municipal and State transport buses, looting of grocery shops and fair price shops, damaging public and private you speak for the whole House? property by stone-throwing and arson occurred in several parts of the State It is a matter of deep regret that the police had satisfied the House because it does not go to resort to use of force in dealing with into the basic reasons for the recent dissuch disturbances

a proclamation under Article 356 of the are suffering a lot. This agitation has not Constitution was made by the President, exupted overnight. I Charge the State police opened fire at 30 places resulting in Government and the Central Government the unfortunite death of 45 persons and with inefficiency, complacency, corruption injuries to 137. One Police Sub-Inspector and tactless handling of the situation. The and two police men were killed and 919 State Government miserably failed on two police officers and men had received in- major counts: firtsly, holding the price of juries during the agitations. After the essential commodities, foodgrains, edible 10th February, 1974, until the 20th instant oils, sugar, etc. and secondly police had to open fire at six places result- adequate quantum of foodgrains and other ing in the death of one person and injuries essential commodities at reasonable rates

sympathies to the bereaved families of those who lost their lives in the course of

The State is facing difficult problems arising out of shortages and high prices and the undivided attention of the administiation will have to be bestowed on seeking satisfactory solutions to the picssing economic problems of the State I sincerely hope all sections of the House would join me in my earnest appeal to to

SHRIP M MFHTA I have listened the

SHRI M. C DAGA (Pali) How can

SHRIP M. MEHIA: I say it has not turbances in Gujarat. The whole country knows that Gujarat is agitated for more Prior to the 9th February, 1974 when than 1-1/2 months and the people there providing

[Shri P. M. Mehta]

to the people through the public distribu- untold sufferings of the people. It is not as tion system. As you know, the people of if this violence erupted overnight. Gujarat are peace-loving and they believe party in power remained complacent and in the constitutional and penceful ways and did not pay any heed to the genuine demeans. They never adopt violent methods mands of the people. On the for the redressal of their grievances and they were responsible for adding solution of their problems.

but let him not go on reading. Further, he oil went on rising unchecked and people has only a few minutes.

SHRI P. M. MEHTA : I am using restained language because I do not want to add fuel to the fire. Even today the situation in Gujarat is tense. The ruling party in the State has pushed the patience of the reople to the breaking point and paid no heed to the demand of the people and other political parties who have been peacefully high-lighting the issues and demanding adequate supply of foodgrains.

MR. SPEAKER : I do not want to interrupt him. In a Calling Attention Motion, he can have a little introduction before asking a question, but there is no procedure for reading a statement. Kindly avoid it. While he can make some reference to a paper, he cannot read it. Because, it will establish an unhealthy precedent.

to save time.

MR. SPEAKER : Please do not read it.

SHRI P. M. MEHTA : For the last one and a half years we have been demanding adequate supply of foodgrains to the State of Gujarat both inside and outside the House. But, both the Central a**nd** State Government have neglected this genuinc demand of the people for adequate supply of foodgrains. My party offered all agree that this is a very important satyagraha. Members of Parliament and matter. Still, the speech should be reduced the members of the State legislature to a question in a Calling Attention . . . courted arrest and a deputation headed by (Interruptions) Kumari Maniben Patel met the Prime Minister and the Food Minister. It brought no results because they were power-drunk, know, there is a set procedure for it. A Because of the massive majority in

not bother to consider the hardships and The contrary. to the miscries of the people by their Wrong economic policies and undemocratic app-MR. SPEAKER : He can refer to facts roaches. Prices of wheat, bajra and sweet saw unprecedented all time high level of prices. Even during the drought year the prices had not gone so high as now after a good monsoon.

> Various organisations had time and again warned the Government to take immediate action to ensure sufficient food supplies and other essential things of life at reasonable prices. But, even since the Assembly elections in 1972, the State Government had no time to think of the people. The Ministers and M. L. As. of the ruling party were preoccupied with their own selfish fightings among themselves. This reflected adversely on the functioning of the State administrative machinery also.

As we know, in January, 1974 the mess bill of one engineering college of a small town went up and the students SHRI P. M. MEHTA : I am doing it felt the pinch. Naturally, they got annoyed. In the face of the growing unemployment and stagnant economy, the parents could not remain unaffected. All sections of the community---teachers, farmers, industrial workers and women-expressed sympathy with the cause of the students, which was actually the cause of the people. They also demanded alequate foodgrains at reasonable prices.

SHRI N. K. P. SALVE (Betul) : We

MR. SPEAKER : Mr. Mehta, as you the question is asked and before the question, Centre as well as in the States they did a little introduction is allowed. We allow 5 minutes to each Member except the first one. We, normally, give 2-3 minutes more President's rule in the State of Guiarat? to the first Member, that is, 7-8 minutes. Why do Government not consider dissolving You have already taken that much time. the State Assembly and conducting Why don't you put your question finish it?

submit that your honour was pleased not tial things of life to the people of Guiato admit an adjournment motion therefore, I take liberty, with your permission, to put facts before the House?

Government went on blaming each other. since the people started agitation in Guja-While the State Government blamed Centre for not making adequate allocation of foodgains, the Food Minister at the Centre blamed the State Government mismanaging the whole affair. The juling party MLAs also protested against the tise in prices in a meeting and expressed call-attention motion was specifically about concern on the inability of Chimanbhai the increase in police firing and connected Patel's Government to supply foodgrains, matters. But the hon. Member has raised They themselves asked for the imposition a number of other points and issues of the President's Rule in the State. Some made a long speech. I have said in Ministers of Chimanbhai's Cabinet made statement that the food situation allegations of corruption against the Chief Cruiatat was difficult at a certain Minister himself.

It is a well-known fact that the Chief Minister removed levy on groundnut oil to collect Rs. 25 lakhs for the party. It is said that a substantial share of this money has come to the Central party for use in recent elections to Assembly in U. P. and other States . . . (Interruptions)

MR. SPEAKER : Will you please sit down? Mr. Mehta, in spite of my requests. you are not putting your question and finish it.

SHRI P. M. MEHTA : Strong armed tactics to curb the agitation has taken lives of 60 to 70 innocent people . . . (Interruptions) I do not want to add fuel to fire. I have restrained myself in narrating difficult situation which was facing the situation of Gujarat State in House.

Now, I put my questions.

Why did it take so long to impose the new and elections immediately in response to the popular and genuine demand of the people? Why did the Central Government SHRI P. M. MEHTA : May I humbly not supply sufficient foodgrains and essenand, rat State at reasonable prices and in time? What action is being taken now to ensure that the people of Gujarat get sufficent foodgrains and other essential commodities The State Government and the Central at fair prices? Is it not a fact that firing, the rat, has gone very high and no State in India suffered such a huge loss of lives as Gujarat, in no State has such firing taken of place since independence as in Guiarat?

in Gujarat (C.A.)

SHRI RAM NIWAS MIRDHA : The my in time. There was shortage of essential commodities. The Central Government tried to help the State Government by supplying foodgrains to the extent possible, but in view of certain difficulties, the price situation also got out of hand to some extent. The hon. Member has asked what the Government is doing to improve the situation now. The situation has, of late, improved a lot. Prices of foodgrains are coming down. Food is being rushed from other State Governments-from State to State basis-and if the hon. members belonging to the Opposition parties cooperate with the administration that is now in office there, the situation could be improved to a large extent.

Some parties, taking advantage of the the this people, resorted to agitation which turned violent on many occasions. That was the reason why the police had to resort to firing in certain instances.

[Shri Ram Niwas Mirdha]

Policemen also have suffered. Hundreds of them have been injured and some of them have died in these violent agita- You have asked so many questions. You tions. . .

SHRI JYOTIRMOY BOSU (Diamond Harbour) : On a point of order, Sir.... (Interruptions)

SHRI K. LAKKAPPA (Tumkur): They are not party to the call-attention motion. They should not be allowed to speak.

SHRI JYOTIRMOY BOSU: Policemen were killed by policemen themselves.

SHRI RAMAVATAR SHASTRI (Patna): How many hoarders and black-marketeers were shot ?

अध्यक्ष महोद्य : यह क्या बात हैं ? आप शांति से बहस नहीं कर सकते. सोच नहीं सकत्ते । अगर एसं ही शोर से फैसले करने हे तो बाहर कर लीजिए । हाउस में तो एक दूसरे की बात सननी पडती हैं। उसके लिए एक प्रसिजिर हे । अगर आप समभत है कि ऐसे ही एक दूसरे से भगड़ने और शौर करने से काम चल सकता हैं तो फिर हाउस की जरू- के रास्ते लोकतंत्र में नहीं चला जा सकता। जब रत ही नहीं हैं। बाहर फैसले कर लीजिए।

SHRI K. LAKKAPPA : There is a different forum for that, not here.

SHRI JYOTIRMOY BOSU : h is travesty of truth.

SHRI RAM NIWAS MIRDHA : in my statement I have said that one Police Sub-Inspector and two Policemen were killed and 919 Police Officers and men received injuries during the agitations. I have given the figures in my statement itself. Police had to resort to firing because the agitations turned violent.

SHRI P. M. MEHTA : I have asked certain specific questions. Why did it take the Government so long to impose President's rule ? No. 2: Why did not the Government consider dissolving the Assembly and holding fresh elections at the earliest in response to the popular and renuine demand of the people? He has not answered these questions.

SHRI P. G. MAVALANKAR: It is a straight question.

MR. SPEAKER : It is not one question. cannot settle them here in this House . .

SHRI RAM NIWAS MIRDHA : I have said that a situation arose when the Police had to resort to firing.

Why did the Government take so long to impose President's rule-I would like to submit that the Government did not take a long time. It was watching the situation and trying to meet the situation. It did not take a long time. It was watching and it took appropriate action at the appropriate time.

Regarding the demand for dissolution of the Assembly, I would request the hon. Members to co-operate with the administration to restore law and order and create a situation in which the economic conditions of the people and the distribution of foodgrains would improve.

श्री मूल चन्द् हागा : अध्यक्ष महोदय, धमकी कोई जन-आंवोलन सत्ता की राजनीति को ले कर चलता हे तो वह आंबोलन राजनीति से पीड़ित हो जाता हैं। जब हम फूह मांगने की जगह पर आगजनी और लट का काम करते E.

श्री एस. ए. रामीम (श्रीनगर) : कॉन करता ₹[¥] ?

श्री मूल बन्द हागा : आप करवाते हैं । मैं समभग्ता हूं कि जब कभी कामून को आप हाथ में लेना चाहते हैं तो यह सवाल अहमदा-बाद की कुछ गीलयों में तय नहीं हो सकता यह संसद में या विधान सभा में तय हो सकता आ। लेकिन सवाल यह नहीं हैं। सवाल यह था कि आप क्या लोकतंत्र को जिन्हा रखने के लिए . . . (अनवधान). . . जिस में आपका विश्वास नहीं हें . . .(व्यवधाव). . .अगर आप को लोकतंत्र में विश्वास हे तो उसको चलाने का तरीका सीखना पड़ेगा । मुभे यह बतलाइए

कछ तरीका अस्तियार कीजिए ताकि मॅम्बर रहे हैं. इसमें उनकी तारीफ नहीं होती है ... अपनी बात कह से । आप सभी लोकतंत्र की बात करते हैं, लेकिन मुक्के लोकतंत्र का दुख खाये जा रहा है, इस तरह से कैसे चलेगा । इतने शौर में लिए भेजा गया हैं। आपके दिसाग कौसे काम कर सकते हैं---में तो बहुत हॅरान हूं। देश के किसी भी मसले पर गाँर करने के लिए. फैसला करने के लिए ठन्हा और साफ दिमाग होना चाहिए. बॅलिंस्ड दिमाग होना चाहिए. लेकिन इतने सौर में कैसे काम किया जा सकता हैं। मैं चाहता हूं कि इस हाउस में जो भी फैसला हो. शांति आँर ठण्डे दिल से डोना चाहिए. लेकिन आप क्या करते हैं, सुबह से ले कर शाम तक इसी तरह से चलता है, इस तरह से तो आपकी उम् घट वहां की विधान सभा भग रांनी चाहिए. लंकिन जायंगी, उम् के 15-20 साल घट जाएंगे. इस वहां पर सवाल था---अभाव का. अनाज के अभाव तरह से दिल की बीमारी हो जाती हैं। आप तो का । इस सवाल को हल करने के बजाय वहां हास्पिटल में रह कर आए हैं फिर भी बाज नहीं की विधान सभा को भंग करने की मांग की आते हैं।

श्री मल चन्द्र बागाः कुछ राजनीतिक गेता देश में सेवा कर के पैंचा होते हैं, लेकिन कुछ जब आंदोलन होता है तो उसको लेकर नेता बन जाते हैं । आखिर ये लोग क्या चाहते हैं-जब आंदोलन हुआ तो कुछ नेताओं ने भाषण दिए कि वहां की विधान सभा भंग कर दी जाए । लेकिन सवाल दूसरा था जिसके कारण कि वहां पर आक्रोश था, अशांति थी और जिस की वजह से सरकार ने कदम उठाया वहां पर राष्ट्रपति शासन कर दिया. लेकिन उसके बाद भी वहां पर आंदोलन हुए । इराका मतलब यह हें कि आप देश में अशाति फैलाना चाहते हैं। में पछना चाहता हूं कि हमारा गृह विभाग या इमारा शासन इन लोगों को भी जो असामा- हुए थे उनको धमकी दी गई 7ि हम आ गताह जिक तत्व हो, जो देश की विधान सभाओं करोंगे, ससाइड करोंगे। लोकतंत्र को चलाने का को भंग करने के लिए कहते हैं. घर-घर जा कर यह तरीका नहीं हैं कि इस तरह से आत्मवाह धरना देते हैं गैर कानूनी तरीका हूँ, इनके की धमकी दी जाय। शासन को चाहिए कि इनके खिलाफ क्या कदम उठा रहा हैं?

सौग संसद सदस्यों के घराँ पर भी, घरना देना और जुल्म की वजह से श्री पटल को त्यागपत्र शुरू कर देगों . . . (अववधान). . . अध्यक्ष जी, देना पड़ा । इन विद्यार्थियों ने उनको आत्म-असीम साइव को कोइए कि वह इस तरह से वाह तक की धमकी वी--इस तरह से वे लोग

अध्यक्ष महोवच : वह क्या हो रहा ही, आप कानून की हत्या न करों, वे बीच-बीच में बरेल

in Guarat (C.A.)

की एस. ए. शमीम : मुफको यहां बांतने के

श्री मल चंद्र हागा : आपको बीच-बीच Ť बोलने के लिए नहीं भेजा गया है, इसलिए भेजा गया हाँ कि आप अपनी बात ढंग रो कहाँ। अगर आप इस तरह से बोलेंगे तो लोग कहंगे कि हमने जो मेम्बर भेजा था. वह ढंग से अपनी बात नहीं कह सकता है, हमने गलसी की है। इस तरह से बोलने में आपकी शोभा महीं बढती हैं।

हमार' कुछ संसद सदस्यों ने भी कहा हैं कि जाए और उसके लिए धरना दिया जाए--- यह सही तरीका नहीं हैं। इस सवाल को विधान सभा में तय कीजिए. वहां प्रस्ताव पास कीजिए।

आपको मालूम होगा-हमारे एक बडे सर्वादिय नेता ने भी इसी तरह का भाषण दिया. उन्होंने कहा कि विधान सभा के विधायको से इस्तीफा दिलाने के लिए आज से आंदोलन शरू करना चाहिए। अखिल भारतीय विद्यार्थी परि-पड़ के नेता---राजगुरू ने भी वहां जा कर विधान सभा के सदस्यों के घरों पर धरना दिया और कहा कि इस्तीफा दो परना यहां रहना मूरिकल हो जाएगा-में जानना चाहता हूं कि एस लोगों के खिलाफ सरकार ने क्या कद्म उठाये हे ?

भड़ाँच में म्यूनिस्पिल्टी में भाई पटल बैठ खिलाफ क्फा 307 और 309 में मकदमा दर्ज कर्रं। भडाँच में म्युनिस्पिल्टी के अन्दर विक्या-एक समय आ सकता है जब इसी तरह से थियों में क्या जुल्म नहीं किया, उनके द्वाव

[श्री मल चन्द हागा]

सोकरांत्र की इन इकाइयों को खत्म करना naked and dragged through बाहते हैं । यह नव-निर्माण सीमीत क्या ह", and shot down in the streets. इसका कब निर्माण हुआ, इसके चलाने वाले कॉन डॉन्न्टन पार्टियों के खिलाफ कार्यवाही ক্রীবিন্থ।

के जो पत्र वहां निकलते हे -- जैसे सन्देश या that they killed themselves and there जनवरा. क्या हनको आपने देखा है, क्या हन पर कभी रोक लगाई हैं। ये पत्र जान-बूभ कर लोकतांत्रिक तरीके पर सरकार के न चलने की आवाज उठा कर लोगों को उकसात हैं। यह आंदोलन जन-आंदोलन नहीं हैं बल्कि राजनीति प्रीरत आंदोलन ह"--में जानना चाहता हूं कि इसके लिए आप क्या कदम उठाना चाहते हैं?

is really unfortunate that even after the pur Shah. May I know whether in imposition of President's Rule, peaceful Pipla, a thirteen-year old tribal boy conditions arc not prevailing in Gujarat. killed and another was assaulted these and The agitation is taking an increasingly died in the hospital at Baroda? violent form and, instead of cooperating know whether these dastardly acts with the administration in removing the perpetrated by the State Government to real difficulties of the people, the Opposi- safeguard the interests of the landlords or tion Parties arc resorting to violent agita- what is known as the Khedut Samaj which tions. (Interruption)

not heeded the advice. (Interruptions)

SHRI RAM NIWAS MIRDHA : I am telling the situation that is existing there. I hope that the hon. Members will agree that the greatest need of the time is to restore normalcy there so that the difficulties of the poor people could be removed, so that the essential commodities can be and administrative rushed to the places measures taken could bring relief to the people.

I would appeal to the hon. Members to cooperate in this task of the Government and not to resort to coercive measures against the peaceful citizens of Gujarat.

I want whether many people in Gujarat were popularly known as the Cotton Purchase dragged out of their homes and shot as by Scandal where when the Government of

the police, whether young men were forced to take off their dress and were made the strects

I want to know whether in Nadfad town, a 28-year old carpenter and a 21year old mechanic were killed. I want to know whether there are cases of rape एक बात और कहना चाहता हू-इस प्रकार where even the police were so merciless was shooting between the police, one section of the police killing another section of the police. I want to know whether Manoj Shah, a B.Sc. student was dragged from his house and killed and whether many children were also beaten and they were wounded and one was killed? I want to know whether Pankaj Joshi, son of a correspondent of a Delhi newspaper preparing SHRI RAM NIWAS MIRDHA : Sir, it for Ph. D was dragged and killed at Dhari-Rai was May I Were had concerned all the foodgrains thereby making the people in Gujarat starve? May SHRI P. M. MEHTA: But, you have I know whether all this has haprened because of the surrender by the ruling party the hoarders, blackmarketeers to and monopolists?

> May I know whether Mr. Narendra Singh Zala was the Minister in charge of Civil Supplies in Chiman Patel Ministry, who was alleged to have gathered along with the Chief Minister Rs. 31 lakhs bribe from edible oil magnates or Telia rajas as they are called . . .

> SHRI NATWARLAL PATEL (Mehsana) : He has been misguided by somebody. It is a false statement.

SHRI BIREN DUTTA : May I know SHRI BIREN DUTTA (Tripura West) : whether Mr. Ratubhai Adani's name is to know from the bon. Minister involved in the episode which is by now

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India's new cotton policy was spelt out, 12.46 hrs. Rs. 61 lakhs was taken as bribe, and Mr. Adani was the leader the Adani of PSP-Oza Group and this happened during the days of the Oza Ministry? More than Rs. 70 lakhs corruption is said to been managed by the GPCC president. Mr. Zina Dorii during floods, from the flood relief allocation. May I know whether the police, medical and departments are spotted out for money collections for transfers? May know whether levy collection has totally sabotaged and corruption charges mate the Speaker about the fact of arrest. from talati to MI.A and Minister are Shri Mukherjee stated in his letter that galore? May 1 know whether quo a distri- this involved a breach of his privilege as bution and allocation in fertilisers, diesel. Member of Parliament. cement, steel etc. has been openly fixed with an amount of corruption involved? May I know whether all this has led to the to the Home Minister by the Minister of situation which is still raging there? May Parliamentary Affairs the same day. The I know whether Government are thinking Government of West Bengal were requested dissolving the Ministry and of Assembly and thereby help in the people to day i.e. 26-11-1973 in a wireless message come to peace as early as possible, before to intimate the connected facts. The State the lives of many more people are there ?

SHRI RAM NIWAS MIRDHA . The hon, member has given certain instances of alleged atrocities by the police I am not at present in a position to say anything about them. But I can assure the House that all complaints that would be received against the police and the administration ders of these parties, including Shri Saroj would be fully inquired into and if any one is found at fault, all appropriate action would be taken against the persons involved.

regards allegations, or rather wild allega- and some other leaders, insisted on accomtions, regarding bribe collected by certain panying the arrested persons although they Ministers and others---sometime back the were told by the officer-incharge of the figure was Rs. 25 lakhs and now it has police party at Esplanade Row East that gone upto Rs. 30 lakhs and even more; they were rot under arrest. I do not know which figure to believe in- Mukherjee, M.P. alongwith other leaders, all I can say is that these wild allegations arrived at Presidency Jail gate the same do not merit any attention.

STATEMENT RE ALLEGED ARREST OF SHRI SAROJ MUKHERJEE, M.P.

THE MINISTER OF STATE IN THE have MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSON-(SHRI RAM NIWAS MIRDHA): NEL Sir, on 26-11-1973, Shii Saroj Mukheriee, revenue M.P., wrote to the Speaker of the Lok huge Sabha regarding the circumstances of his I alleged arrest by Calcutta police on been 15-11-1973 and their alleged failure to inti-

Shri Mukberiec's letter was forwarded the by the Ministry of Home Affairs the same lost Government sert their reply on 3-12-1973 and a copy of the report was sent to the Lok Sabha Secretariat on 7-12-1973.

> According to the report of the State Government, nine political parties took out a procession as a part of their civil disobedience movement on 15th November. 1973. in Calcutta from Raja Subodh Mullick Square and the procession was led by lea-Mukherpee, M.P.

Or, reaching Esplanade Row East, the processionists became violent, broke through started brick-batting. police cordon and AN. HON MIMBER : By what time? The police arrested 610 persons. None of the leaders was arrested When arrested persons were being removed to Presidency SHRI RAM NIWAS MIRDHA : As Jail, Calcutta, Shri Saroi Mukherjee, M.P. Shri Saroj afternoon.